

RATIFIED

Minutes of M.No.38/09 held on 16.12.2008 of Norms Committee (NC-I) (DES.I Section)

The meeting No.38/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 16.12.2008 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
2.	Sh. B.D. Ghosh, Jt. I.A.		23063355	M/o Steel, U.B.
3.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:1/38/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

2	Case No.:2/38/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01501/AM09/	RLA File :31/24/040/00227/AM09/	Lic.No/Date:3110036234 27.11.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

3	Case No.:3/38/80-ALC2/2008	Party Name:TRACTOR ENGINEERS LIMITED	Meet No/Date:38/80-ALC2/2008	Status:Case reverted
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		16.12.2008	back to RA
HQ File :01/80/050/01502/AM09/	RLA File :31/21/040/00272/AM09/	Lic.No/Date:3110036235 27.11.2008	
Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

4	Case No.:4/38/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01503/AM09/	RLA File :07/24/040/00498/AM09/	Lic.No/Date:0710061414 28.11.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

5	Case No.:5/38/80-ALC2/2008	Party Name:CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01504/AM09/	RLA File :31/24/040/00233/AM09/	Lic.No/Date:3110036254 28.11.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

6	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

7	Case No.:7/38/80-ALC2/2008	Party Name:VIRGO ENGINEERS LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01506/AM09/	RLA File :31/24/040/00212/AM09/	Lic.No/Date:3110036269 01.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

8	Case No.:8/38/80-ALC2/2008	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01507/AM09/	RLA File :32/24/040/00042/AM09/	Lic.No/Date:3210039220 01.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

9	Case No.:9/38/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01508/AM09/	RLA File :07/21/040/00834/AM09/	Lic.No/Date:0710061426 01.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

10	Case No.:12/38/80-ALC2/2008	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01511/AM09/	RLA File :05/24/040/00555/AM09/	Lic.No/Date:0510231891 01.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical			

authority i.e DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.

11	Case No.:13/38/80-ALC2/2008	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01512/AM09/	RLA File :05/24/040/00556/AM09/	Lic.No/Date:0510231892 01.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

12	Case No.:14/38/80-ALC2/2008	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01513/AM09/	RLA File :05/24/040/00561/AM09/	Lic.No/Date:0510231893 01.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

13	Case No.:10/38/80-ALC2/2008	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01509/AM09/	RLA File :03/94/040/00813/AM09/	Lic.No/Date:0310496203 02.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 03.02.2009.			

14	Case No.:11/38/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01510/AM09/	RLA File :31/21/040/00289/AM09/	Lic.No/Date:3110036276 02.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

15	Case No.:15/38/80-ALC2/2008	Party Name:NAGEL SPECIAL MACHINE PVT. LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
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HQ File :01/80/050/01514/AM09/	RLA File :07/21/040/00841/AM09/	Lic.No/Date:0710061465 02.12.2008	Defer Date: 03.02.2009
Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

16	Case No.:16/38/80-ALC2/2008	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01515/AM09/	RLA File :07/24/040/00497/AM09/	Lic.No/Date:0710061466 02.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

17	Case No.:17/38/80-ALC2/2008	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01516/AM09/	RLA File :11/24/040/00056/AM09/	Lic.No/Date:1110019089 02.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

18	Case No.:18/38/80-ALC2/2008	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01517/AM09/	RLA File :11/24/040/00057/AM09/	Lic.No/Date:1110019090 02.12.2008	Defer Date: 03.02.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

19	Case No.:19/38/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01518/AM09/	RLA File :05/24/040/00559/AM09/	Lic.No/Date:0510231958 02.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical			

authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.

20	Case No.:20/38/80-ALC2/2008	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01519/AM09/	RLA File :05/24/040/00532/AM09/	Lic.No/Date:0510231959 02.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

21	Case No.:21/38/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01520/AM09/	RLA File :05/24/040/00563/AM09/	Lic.No/Date:0510231960 02.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT & DC(MSME) for examination and submission of comments. Simultaneously, on the recommendation of the representative of DC(MSME) present in the meeting, it was also decided to call for the following information/clarification from the firm and to re-list the case on 03.02.2009.			
	1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format.			

22	Case No.:22/38/80-ALC2/2008	Party Name:THE PRINTERS HOUSE PVT. LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01521/AM09/	RLA File :05/24/040/00551/AM09/	Lic.No/Date:0510231991 02.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. Simultaneously, on the recommendation of the representative of DC(MSME) present in the meeting, it was also decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009:-			
	1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format.			

23	Case No.:23/38/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01522/AM09/	RLA File :02/24/040/00208/AM09/	Lic.No/Date:0210120599 03.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

24	Case No.:24/38/80-ALC2/2008	Party Name:JAY-EESH ENGINEERING CO.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01523/AM09/	RLA File :03/94/040/00807/AM09/	Lic.No/Date:0310496405 03.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

25	Case No.:25/38/80-ALC2/2008	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01524/AM09/	RLA File :07/21/040/00924/AM09/	Lic.No/Date:0710061495 03.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

26	Case No.:26/38/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01525/AM09/	RLA File :11/24/040/00059/AM09/	Lic.No/Date:1110019110 04.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 03.02.2009.			

27	Case No.:27/38/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01526/AM09/	RLA File :07/24/040/00500/AM09/	Lic.No/Date:0710061544 04.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

28	Case No.:29/38/80-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01528/AM09/	RLA File :07/21/040/00913/AM09/	Lic.No/Date:0710061548 04.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

29	Case No.:35/38/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01534/AM09/	RLA File :03/95/040/00658/AM09/	Lic.No/Date:0310496570 04.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

30	Case No.:38/38/80-ALC2/2008	Party Name:FLOWERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01537/AM09/	RLA File :32/24/040/00045/AM09/	Lic.No/Date:3210039258 04.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

31	Case No.:28/38/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01527/AM09/	RLA File :04/24/040/00213/AM09/	Lic.No/Date:0410100591 05.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

32	Case No.:30/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01529/AM09/	RLA File :07/24/040/00506/AM09/	Lic.No/Date:0710061559 05.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

33	Case No.:31/38/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01530/AM09/	RLA File :02/24/040/00212/AM09/	Lic.No/Date:0210120764 05.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

34	Case No.:32/38/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01531/AM09/	RLA File :02/24/040/00244/AM08/	Lic.No/Date:0210120769 05.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

35	Case No.:33/38/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01532/AM09/	RLA File :02/24/040/00202/AM08/	Lic.No/Date:0210120773 05.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

36	Case No.:34/38/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01533/AM09/	RLA File :02/24/040/00213/AM09/	Lic.No/Date:0210120775 05.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

37	Case No.:36/38/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01535/AM09/	RLA File :03/94/040/00815/AM09/	Lic.No/Date:0310496643 05.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

38	Case No.:37/38/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01536/AM09/	RLA File :31/24/040/00238/AM09/	Lic.No/Date:3110036334 05.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

39	Case No.:39/38/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01538/AM09/	RLA File :02/24/040/00077/AM09/	Lic.No/Date:0210120827 08.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

40	Case No.:40/38/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01539/AM09/	RLA File :04/24/040/00166/AM09/	Lic.No/Date:0410100653 08.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

41	Case No.:41/38/80-ALC2/2008	Party Name:STROMAG INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01540/AM09/	RLA File :31/21/040/00279/AM09/	Lic.No/Date:3110036348 08.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

42	Case No.:42/38/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01541/AM09/	RLA File :05/24/040/00573/AM09/	Lic.No/Date:0510232246 08.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

43	Case No.:43/38/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:38/80-ALC2/2008	Status:Case reverted
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		16.12.2008	back to RA
HQ File :01/80/050/01542/AM09/	RLA File :07/24/040/00507/AM09/	Lic.No/Date:0710061577 10.12.2008	
Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

44	Case No.:44/38/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01543/AM09/	RLA File :07/24/040/00373/AM09/	Lic.No/Date:0710061604 10.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

45	Case No.:45/38/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01544/AM09/	RLA File :07/24/040/00377/AM09/	Lic.No/Date:0710061608 10.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

46	Case No.:47/38/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01546/AM09/	RLA File :34/24/040/00160/AM09/	Lic.No/Date:3410022888 10.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any			

examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

47	Case No.:49/38/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01548/AM09/	RLA File :03/94/040/00827/AM09/	Lic.No/Date:0310497122 10.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

48	Case No.:46/38/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01545/AM09/	RLA File :05/24/040/00584/AM09/	Lic.No/Date:0510232361 11.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 03.02.2009.			

49	Case No.:48/38/80-ALC2/2008	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01547/AM09/	RLA File :32/24/040/00046/AM09/	Lic.No/Date:3210039291 11.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

50	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392	Defer Date:

		11.12.2008	03.02.2009
Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

51	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

52	Case No.:52/38/80-ALC2/2008	Party Name:DELL ORTO INDIA PVT.LTD.	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01551/AM09/	RLA File :05/24/040/00503/AM09/	Lic.No/Date:0510232407 11.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

53	Case No.:53/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01552/AM09/	RLA File :53/21/040/00007/AM09/	Lic.No/Date:5310007059 11.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC for examination and submission of comments. The case may be relisted on 03.02.2009.			

54	Case No.:54/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:38/80-ALC2/2008 16.12.2008	Status:Case deferred
	HQ File :01/80/050/01553/AM09/	RLA File :53/24/040/00009/AM09/	Lic.No/Date:5310007060 11.12.2008	Defer Date: 03.02.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional			

Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC for examination and submission of comments. The case may be relisted on 03.02.2009.

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Case NoA/R-30	M/s. GR Engg. Works P.	HQ F.No.01/80/162/792/AM09/DES-I	Lic. No. & Date
Meeting No.38/09	Ltd., Mumbai	RLA F.No.03/94/040/1332/AM08	0310481310 dt.
Date: 16.12.2008		Ratification of norms.	05.08.2008

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.31/09 held 04.11.2008 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net Empty Export weights of 93.557 MT & 32.718 MT may be added with the quantities of export products at S.No.1 & 2 respectively (Total net empty export weight 126.275 MT).
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 2 & 3.
3. Quantities of import items at S.No.1,2 &3 may be allowed as 1.05 Kg/ Kg. content in the export product.
4. Weight of "3.5 MT "may be added with the quantity of import item at Sl.No.4 and quantity of this item may be allowed on net to net basis

The Regional Authority may take necessary action accordingly.

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(A.K. Mishra, AIA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman

